

**Annual Report and Review on the working of Rashtriya Manav Sangrahalaya Samiti Bhopal for 1990-91 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): On behalf of Kumari Selja, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1990-91, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1990-91.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 4522/93]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library See No. LT 4523/93]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1990-91.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University, Aligarh, for the year 1990-91.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT 4524/93]

13.32 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (No. 2) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 18th August, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Madhya Pradesh Appropriation (No. 2) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 18th August, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Rajasthan Appropriation (No. 2) Bill, 1993 which was passed by Lok Sabha at its sitting held on the 18th August, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Himchal Pradesh Appropriation (No. 2) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 18th August, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1993, passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Seventy-seventh Amendment) Bill, 1992, which was passed by the Lok Sabha at its sitting held on the 25th August, 1993."

(vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No. 2) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 17th August, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

Twenty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

13.34 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### Fifty-third Report

[English]

SHRI BHAGWAN SHANKAR RAHAT (Agra): I beg to present the Fifty-third Report (Hindi and English versions) of the Public Accounts Committee on Union Excise Duties—Non-vacation of stay orders from the Court.

13.34½

#### STANDING COMMITTEE ON COMMUNICATIONS

##### Second and Third Report

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): I beg to present the following Reports (Hindi and English Versions) of the Standing Committee on Communications:—

(1) Second Report on the Indian Telegraph (Amendment) Bill, 1993.

(2) Third Report on the Cable Television Networks (Regulation) Bill, 1993.

[Translation]

#### STANDING COMMITTEE ON HOME AFFAIRS

##### Fifth Report

13.34½ hrs.

SHRI SAIFUDDIN CHOUDHURY (Katwa): I beg to lay on the Table the Fifth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Census (Amendment) Bill, 1992.

13.33 hrs.

#### PARLIAMENTARY COMMITTEES—SUMMARY OF WORK

[English]

SECRETARY-GENERAL: I beg to lay on the Table a copy of the 'Parliamentary Committee (Other than Financial Committee)—Summary of Work' (Hindi and English versions) pertaining to the period 1 June, 1992 to 31st May, 1993.

13.33½ hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Minutes

SHRI SIVAJI PATNAIK (Bhubaneswar): I beg to lay on the Table the Minutes (Hindi and English versions) of the Twenty-second to